

864 *Motion for Election to* [RAJYA SABHA] *Indian Institute of Science,*
the Council of the *Bangalore*

- (a) The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies (Third) Ordinance, 2013; and
 - (b) The Indian Medical Council (Amendment) Second Ordinance, 2013.
5. Consideration and passing of the following Bills:-
- (a) The Insurance Laws (Amendment) Bill, 2011; and
 - (b) The National Institute of Design Bill, 2013.
6. Further consideration and passing of the Educational Tribunals Bill, 2010, as passed by Lok Sabha.

**MOTION FOR ELECTION TO THE COUNCIL OF THE INDIAN
INSTITUTE OF SCIENCE, BANGALORE**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): Sir, I move the following motion:

“That in pursuance of the provisions contained in sub-clause (e) of clause 9.1 of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House, to be a member of the Council of the Indian Institute of Science, Bangalore for the quadriennium 2014-2017.”

The question was put and the motion was adopted

...(Interruptions)...

MR. DEPUTY CHAIRMAN: We shall now take up the Constitution (Scheduled Castes) Orders (Amendment) Bill, 2013. Kumari Selja. *...(Interruptions)...* The House is adjourned to meet tomorrow at 11.00 a.m.

The House then adjourned at four minutes past two of the clock till eleven of the clock on Tuesday, the 10th December, 2013.